

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No.415

**IA/1394/ND/2022, IA/1226/ND/2022, IA/3178/ND/2021,  
IA/3307/ND/2021, IA/1971/ND/2023, IA/2583/ND/2023,  
IA/5323/ND/2020, IA/2945/ND/2023, Intervention  
Application/25/ND/2023, IA/6274/ND/2023, IA/433/ND/2024,  
IA/2744/ND/2024, IA/2538/ND/2024, IA/2637/ND/2024 IN  
IB/248/ND/2019**

**IN THE MATTER OF:**

|                                 |     |            |
|---------------------------------|-----|------------|
| Argentium International Pvt Ltd | ... | Applicant  |
| Versus                          |     |            |
| UTM Engineering Pvt Ltd         | ... | Respondent |

**Under Section 9 (IBC)**

**Order delivered on 12.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant in IA 2538/2024 : Mr. Rana S. Biswas, Adv.

Mr. Kartik Chettiar, Mr. Yash Tripathi

Mr. K. S. Mandal, Applicant in person

For the Liquidator : Mr. Kanti Mohan Rustagi, Liquidator in person

For the Liquidator : Mr. Abhishek Anand, Mr. Karan Kohli,

Ms. Komal, Advocates

For the R-3 in IA 1971/23 : Mr. Abhirup Dasgupta,

For Applicant Employee Provident Fund Organisation : Mr. Kanhaiya Singhal,

In IA No. 1226/2022

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA No. 2637/ND/2024**

This is an application to take on record the 14th Progress Report for the quarter ended 31.03.2024 covering the period from 01.01.2024 to 31.03.2024 filed by Mr. Kanti Mohan Rustagi, Liquidator In The Matter of UTN Engineering Private Limited. As per regulation 15 of the Insolvency and Bankruptcy Board of India

(Liquidation Process) Regulations, 2016. The same is taken on record subject to all just exceptions. Place it with the main file for further reference. IA stands disposed of.

**IA/2538/ND/2024**

Mr. Kanti Mohan Rustagi, Liquidator (Respondent No. 2) is present in person. Mr. Rana S. Biswas, Learned Counsel for the applicant along with applicant-Mr. Krupasindhu Mandal are present physically. Mr. Abhirup Das Gupta, Learned Counsel for the respondent No. 1-Tantia Construction Limited is present through video-conferencing. No representation on behalf of the respondent No. 3 and proof of service is not on record. Mr. Rana S. Biswas, Learned Counsel for the applicant has submitted that there is an urgency in this application. Heard the arguments advanced by the parties. Parties are directed to file written submissions not more than two pages within ten days. Let this matter be posted to 31.07.2024.

**Sd/-**

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**